

- (b) Review by Government on the working of the above Company: [Placed in Library. See No. LT. 1396/97].
- II (a) Twentieth Annual Report and Accounts of the IRCON International Limited, New Delhi, for the year 1995-96, together with the Auditors' Report on the Accounts and the comments of the comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (c) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) & (II) above. [Placed in Library. See No. LT. 1397/97]

I. Report and Accounts (1995-96) of the Indira Gandhi National Open University, New Delhi, and related papers.

II Report and Accounts (1994-95) of the Central Tibetan Schools Administrations New Delhi and related papers.

SHRI MUHI RAM SAIKIA: Madam, I lay on Table:—

- I. A copy each (in English and Hindi) of the following papers, under section 28 of the Indira Gandhi National Open University act, 1985:—

(i) Annual Report and ¹⁹⁹⁷Accounts of the Indira Gandhi National Open University, New Delhi, for the year 1995-96, together with the Auditors Report on the Accounts.

(ii) Review by Government on the working of the above University. [Placed in Library, See No. LT. 1449/97]

II. A copy each (in English and Hindi) of the following papers:—

(i) Annual Accounts of the Central Tibetan Schools Administration New Delhi, for the year 1994-95, and the Audit Report thereon.

(ii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library See No. LT. 1448/97]

ANNOUNCEMENT RE: ALLOTMENT OF TIME FOR GOVERNMENT LEGISLATIVE AND OTHER BUSINESS FOR THE WEEK COMMENCING 3RD MARCH, 1997

THE DEPUTY CHAIRMAN: I have to inform members that the Business Advisory Committee at its meeting held on Thursday, the 27th February, 1997, allotted time for Government Legislative and other business as follows:—

Business	Time Allotted
1. Statutory Resolution seeking disapproval of the Lalit Kala Akadami (Taking over of management) Ordinance, 1997.	1 HOUR
2. Consideration and passing of the Lalit Kala Akadami (Taking over of management) Bill, 1997.	(To be discussed together)
3. Statutory Resolution seekign disapproval of the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment ordinance, 1997.	2 HOURS
4. Consideration and passing of the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Bill, 1997, after it has been passed by Lok Sabha.	(To be discussed together)